

the difficulty in collecting this information?

Mr. Deputy-Speaker: If this matter came up and an assurance was given, why should it not be followed?

Dr. Katju: I gave a complete answer to the question of prosecution. The intention to start criminal proceedings had been dropped because of the legal opinion given by the Solicitor General that the chances of success in that prosecution were extremely remote. Then the question was asked as to whether I would lay that legal opinion on the Table of the House. I said that I would consider that matter. I am considering it. I should like to know as to what procedure has been followed in the past. The opinions are always confidential. Personally I have no objection whatsoever to lay everything on the Table of the House but would the House give me a little more time to learn the opinion of the Attorney-General and the Solicitor General in these matters. After all these are confidential matters.

Mr. Deputy-Speaker: Next question.

Some Hon. Members: The question-hour is over.

Mr. Deputy-Speaker: We have disposed of only a few questions.

WRITTEN ANSWERS TO QUESTIONS

STUDY OF CERAMICS

*1315. **Shri B. C. Das:** Will the Minister of Education be pleased to state:

(a) whether the Government of India have sent abroad during the years 1945-53 Indian students on scholarships for study of Ceramics and to specialise in the manufacture of electrical insulators; and

(b) how are the services of such foreign trained persons utilised?

The Minister of Education and Natural Resources and Scientific Re-

search (Maulana Azad): (a) Five of the scholars who were sent abroad for the study of Ceramics under the Government of India's Overseas Scholarships Scheme—1945-48 received special training in the manufacture of electrical insulators.

(b) Three of the scholars are suitably employed in Government Departments; one is employed abroad; the employment position of the fifth is not known, as he has not kept in touch with the Government.

SUBMISSION OF PERIODICAL REPORTS TO PRESIDENT

*1320. **Shri S. N. Das:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have fixed any period within which periodical reports required to be submitted to the President under the Constitution or under any law made by Parliament, should be submitted; and

(b) if so, whether such reports are being submitted to the President within the specified time?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). I lay on the Table of the House a statement containing information in respect of my Ministry. [See Appendix VI, annexure No. 36].

Similar information from other Ministries is being collected and will be laid on the Table of the House in due course.

HOUSING TECHNIQUE AND CHEAP HOUSING

*1329. **Shri Amjad Ali:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) the places and centres visited by the Committee appointed by the Council of Scientific and Industrial Research to study housing techniques and methods for cheap housing; and